



2026:AHC:23022

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2341 of 2026

Shashikant Singh And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Navneet Singh, Sudist Kumar
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Along-with appeal filed by the petitioners under Section 207 of the U.P. Revenue Code, 2006, which was numbered as Appeal No.C202514000003495, an application for grant of interim relief was also filed on 31.12.2025. The said application was also supported by an affidavit.
2. It is argued by counsel for the petitioners that interim protection is urgently required hence present writ petition.
3. On the other hand it argued by learned Standing Counsel appearing on behalf of respondent-State that respondent no.2-Additional Commissioner, Judicial, Mohammdabad, District Ghazipur before whom aforesaid appeal is pending will decide the application for grant of interim protection dated 31.12.2025 expeditiously.
4. In the facts and circumstances of the case, present writ petition is disposed of directing the respondent no.2 to decide the aforesaid application expeditiously and preferably within three weeks from the date of receipt of certified copy of this order.

(Prakash Padia,J.)

February 3, 2026
Pramod Tripathi